

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s CANBUILD PRECAST SOLUTIONS (INDIA) PRIVATE LIMITED

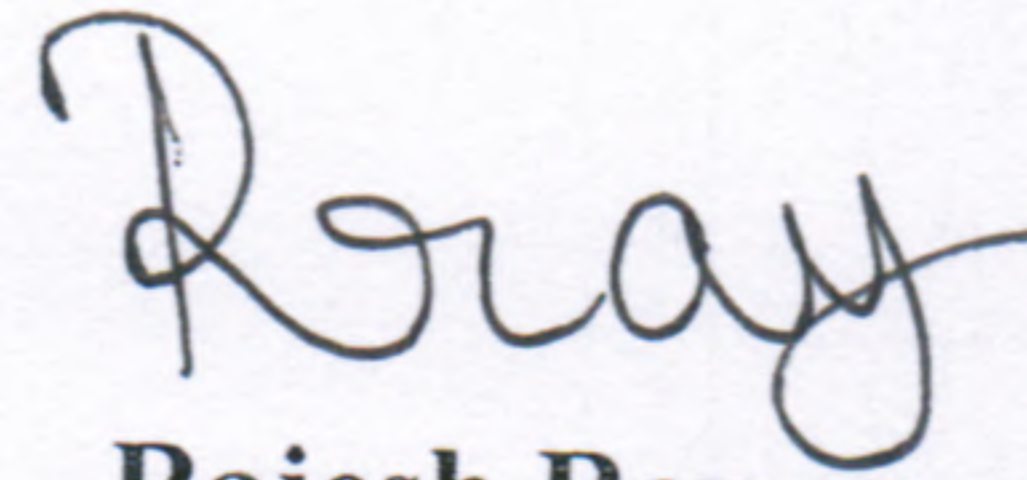
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Canbuild Precast Solutions (India) Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	23.05.2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC - DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: U45400DL2011PTC219577
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: 204, 2nd Floor, Arora's KDC, 3927/28 Padam Singh Road, Karol Bagh, New Delhi 110 005 India
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	April 09, 2018 (Vide Order dated 09.04.2018 passed by the National Company Law Tribunal New Delhi Bench in CP No.IB-599/(ND)/2017)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	October 06,2018 (180 days from the Insolvency Commencement Date)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Mr. Rajesh Ray IP Reg. No. IBBI / IPA-002/N00454/2017-18/11277
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address Registered with IBBI: J-506, Som Vihar Apartments, R K Puram, New Delhi 110 022 Email:< ray.rajesh@outlook.com >
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. No.9.	Address for Correspondence for Claims: c /o VaR Resolution Professionals Pvt Ltd, J-6A, UGF, Kailash Colony, New Delhi 110 048 Email: < ip.rajeshray@gmail.com >
11.	LAST DATE FOR SUBMISSION OF CLAIMS	June 11, 2018

Notice is hereby given that the **National Company Law Tribunal, New Delhi Bench - III** has ordered the commencement of a Corporate Insolvency Resolution Process against **Canbuild Precast Solutions (India) Private Limited** on **April 09,2018**.

The Creditors of **Canbuild Precast Solutions (India) Private Limited** are hereby called upon to submit a proof of their claims on or before **June 11, 2018** to the **Interim Resolution Professional** at the address mentioned against item **10**.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajesh Ray
Interim Resolution Professional
IBBI/IPA-002/N00454/2017-18/11277

Date: **28.05.2018**

Place: **New Delhi**
